



क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड  
Regional Office, U.P. Pollution Control Board

संदर्भ सं० .....  
Ref. No. .... 503/OA-725/NGT/23

दिनांक 07.08.2023  
Date.....20

To,

**The Registrar,**  
Hon'ble National Green Tribunal,  
Copernicus Marg, New Delhi.  
E-mail - judicial-ngt@gov.in

**Subject: Submission of compliance report in compliance of directions issued by Hon'ble NGT vide order dated 27.04.2023 passed in the O.A. No.- 725/2022 by (Anurag Sharma vs State of UP & others)**

Sir,

In compliance of Hon'ble NGT order dated 27.04.2023 in the matter of O.A. No.- 725/2022 by (Anurag Sharma vs State of UP & others), the compliance report of U.P. Pollution Control Board is being filed herewith.

It is requested that the aforesaid compliance report may be presented before the Hon'ble Tribunal for kind consideration.

Encl: As above.

Yours faithfully,

**(Deepa Arora)**

Regional Officer

U.P. Pollution Control Board

Jhansi

**Compliance report in pursuant to the Hon'ble NGT order dated 27.04.2023 passed in the O.A. No.- 725/2022 by (Anurag Sharma Vs State of UP & others)**

Hon'ble NGT has passed the order dated 27.04.2023 in the O.A. No.- 725/2022 by (Anurag Sharma Vs State of UP & others). The part of the Hon'ble NGT order is reproduced as follows:-

*2.....In View of the facts and circumstances of the present case and averments made in the application and observations made in the report of the joint committee we consider presence of MoEF& CC and UPPCB to be necessary for just and proper adjudication of the case and accordingly MoEF& CC and UPPCB impleaded as respondents no. 3 and 4. The Registry is directed to prepare and attach memo of parties with the application mentioning State of U.P. as respondent No. 1, the project proponent as respondent No. 2, MoEf& CC as respondent No. 3 and the UPPCB as respondent No. 4.*

*3. Notices be issued to respondents No. 3 & 4 requiring them to file their reply/ response within two month by e- mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDE/OCR support PDF and not in the form of Image PDF.....*

6. List for further consideration on 23.08.2023

**In compliance of the above order, respondents No. 4 has inspected the said site of Respondent No.2. The details of inspection are as follows :**

**Observations:-**

M/s Lalitpur Power Generation Company Ltd. (3x660 MW), a subsidiary of Bajaj Group a super critical thermal power plant located in Lalitpur district (U.P.). The dates of Commercial operation of respective units are Unit 1: 1<sup>st</sup> October 2015, Unit 2: 14<sup>th</sup> October 2016 and Unit 3: 23<sup>rd</sup> December 2016. The unit has installed requisite Air pollution control system and ETP for control of Emission and Effluent generated from the unit.

In view of prior complaint made by the residents of village Burogaon and village Mirchwara, Post Burogaon under the Block Bar and Tahseel-Mahrauni, Lalitpur respondent no. 4 visited the village Burogaon and Mirchwara and also discussed the matter with local residents. A list of person with whom discussion has been made and their opinion is being tabulated for reference. Following information were gathered from villagers.

Table:1 List of the residents/villagers with their opinion

S.N.	Name of Village	Villager's Name/Resident name & occupation	Health status of the villagers/ Resident due to TPP	Health status of animals due to TPP	Status of Crop due to TPP
1.	Mirchwara	Sri Nirbhan Singh s/o Sri Rachhpal Singh; Farmer	No side effect on health due to TPP	No side effect of TPP	Good crop, no effect of TPP
2.	Mirchwara	Sri Rajvendra Singh s/o Bhagwat Singh; Farmer	No side effect on health due to TPP	Good	Good crop, no effect of TPP
3.	Mirchwara	Sri Narendra Singh s/o Harnam Singh; Farmer	No side effect on health due to TPP	Good	Good crop, no effect of TPP
4.	Mirchwara	Sri Gopal Kushwaha s/o Komal Kushwaha; Farmer	No side effect on health due to TPP	Good	Good crop, no effect of TPP
5.	Mirchwara	Sri Jitendra Yadav s/o Sobaran Yadav; Farmer	No side effect on health due to TPP	No side effect of TPP	Good crop, no effect of TPP
6.	Burogaon	Sri Ummad Yadav s/o Bhagwan Singh; Farmer	No side effect on health due to TPP	No side effect of TPP	Good crop, no effect of TPP
7.	Burogaon	Sri Kartar Singh s/o Rati Ram; Farmer	No side effect on health due to TPP	No side effect of TPP	Good crop, no effect of TPP
8.	Burogaon	Sri Durg Singh s/o Khalak Singh; Farmer	No side effect on health due to TPP	No side effect of TPP	Good crop, no effect of TPP
9.	Burogaon	Sri Durg Singh s/o Khalak Singh; Farmer	No side effect on health due to TPP	Good	Good crop, no effect of TPP
10.	Burogaon	Sri Sandeep Katare s/o Sitaram Katare; Farmer	No side effect on health due to TPP	Good	Good crop, no effect of TPP

#### **Air Pollution (Ambient Air Quality & Flue gas emission):**

M/s LPGCL (TPP) has installed 04 Nos. online continuous ambient air quality monitoring stations (CAAQMS) at Hostel area, Nursery area, admin block and CHP area with minimum concentration of PM<sub>10</sub> 18.99, 27.44, 17.37 and 19.07 microgram/Nm<sup>3</sup> respectively and maximum concentration of PM<sub>10</sub> 77.48, 98.12, 72.91 and 90.34 microgram/Nm<sup>3</sup> respectively, which shows that concentration of PM<sub>10</sub> is below the prescribed limit. The data and location of online Continuous Ambient Air Quality Monitoring Station at Lalitpur Power Plant is annexed as annexure -1

#### **Impact on cattle:**

As per discussion held with the residents of village Mirchwara and Burogaon, no adverse effect has been reported by villagers/residents. Health of cattle was found physically sound in the villages. Latest Certificate obtained from the Chief Veterinary Officer Lalitpur is annexed as annexure -2 for reference.

**Impact on human Health:**

Respondent No.4 visited the referenced villages regarding health issues of human being and as per discussion held with villagers, no adverse impact on health was reported.

**Impact on the Agriculture activity due to Air Pollution:**

In this regard Respondent no 4 visited the agriculture fields and interacted with residents/villagers of concerned villages. Villagers have not reported any adverse impact on crop due to Plant (Thermal Power Plant) operation activity in village Mirchwara and Burogaon of District Lalitpur. Villagers have told that no change has been seen in last 5-6 years of Plant operation. They also told that availability of ground water has increased due to water conservation activities. Latest Certificate obtained from the District Agriculture Officer Lalitpur is annexed as annexure -3.

**Fly Ash utilization/Dumping:**

Maximum fly ash is being dispatched through rail rake and Bulklers to cement Industry and utilized in cement/ cement-based product manufacturing. M/s Lalitpur Power Generation Company Ltd. (LPGCL) is dumping the Bottom ash and unutilized fly ash in Ash pond. It is also being used for road construction and other activities.

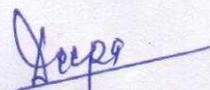
M/s LPGCL is dumping the ash in Low lying area to reclaim it and make it suitable for agricultural and other purposes as per CTE issued to the unit. Till date LPGCL has been granted 4 CTE for disposal of ash in low lying areas. Copy of latest CTE-185253/UppCB/Jhansi(UppCBRO)/CTE/ LALITPUR/2023 issued on 17.06.2023 is being attached as annexure-4

The Project proponent has informed that during the first quarter of current FY 2023-24 total 852479 MT of fly ash was generated which included 195012 MT bottom ash. 510314 MT of fly ash was utilized in cement manufacturing and 158102 MT of Pond/fly ash utilized in reclamation of low lying area. This shows that the fly ash/pond ash, utilization/disposal is 101% of total ash generated in the first quarter of FY 2023-24.

The ash disposal sites were also visited by SPCB and found the disposal/reclamation activities as per the conditions of CTE and as per the Fly Ash Notification dated 31.12.2021. Farmers /villagers have consented for reclamation their land and also found satisfied with disposal/reclamation activities of LPGCL.

**Recommendation(s):****The industry needs to be directed to comply the following:**

1. M/s LPGCL should ensure the compliance of different conditions stipulated in the environmental clearance.
2. M/s LPGCL must ensure the compliance of conditions mentioned in the consolidated consent and authorization (CCA) issued to unit.
3. M/s LPGCL must periodically monitor the ground water quality and soil characteristics around dump yard for evaluation of any impact.
4. M/s LPGCL must take preventive care for control of fugitive emission, area source emission and line source emission while transporting and reclaiming the agricultural/unusable land.
5. M/s LPGCL must comply with the provisions of Fly Ash Notification.

**(Deepa Arora)**

Regional Officer

U.P. Pollution Control Board

Jhansi.



Online display board displaying environmental parameters at Main gate



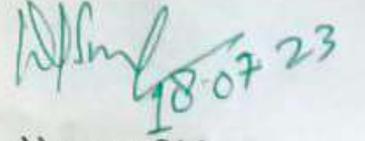
कार्यालय मुख्य पशु चिकित्साधिकारी, ललितपुर।

पत्रांक- 691 / वी-5 / पशुधन / वर्ष 2023-24

दिनांक- 18/07, 2023

ललितपुर पावर  
जनरेशन कम्पनी लिमिटेड  
(बजाज इनर्जी)

आपके पत्र सं० LPGCL/Dist/Vet/23 दिनांक 13.07.2023 के क्रम में अवगत कराना है कि विगत वर्षों में वि०ख० बार में स्थित ललितपुर पावर जनरेशन कम्पनी लिमिटेड (बजाज इनर्जी) से निकली Waste Product Ash आदि से पालतू पशुओं में किसी भी प्रकार की बीमारी या पशुओं के स्वास्थ्य पर किसी भी प्रकार के प्रतिकूल प्रभाव की कोई सूचना प्राप्त नहीं हुई है।

 18-07-23

(डा० देवेन्द्र पाल सिंह)  
मुख्य पशु चिकित्साधिकारी  
ललितपुर।

पत्रांक / उक्त दिनांकित

प्रतिलिपि- निम्न लिखित की सेवा में सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1- जिलाधिकारी महोदय ललितपुर, की सेवा में सादर अवलोकनार्थ।

  
मुख्य पशु चिकित्साधिकारी,  
ललितपुर।

कार्यालय- जिला कृषि अधिकारी, ललितपुर।

पत्रांक-112 / वी-1 / कृषि / सामान्य / 2023-24 / दिनांक- 31 जुलाई, 2023

ललितपुर पावर जनरेशन,  
कम्पनी लिमिटेड ललितपुर।  
(बजाज इनर्जी)  
महोदय,

कृपया आपके पत्र सं०-23 दिनांक-13.07.2023 के कम में अवगत कराना है कि विगत तीन-चार वर्षों से ग्राम- बुरोगाँव विकास खण्ड बार में स्थित ललितपुर पावर जनरेशन, कम्पनी लिमिटेड ललितपुर (बजाज इनर्जी) से फसलों के नुकसान/कुप्रभाव पड़ने की कोई शिकायत प्राप्त नहीं हुयी है।

(राजीव कुमार भारती)  
जिला कृषि अधिकारी,  
ललितपुर।

पत्रांक / दिनांक उक्त।

प्रतिलिपि- जिलाधिकारी महोदय, ललितपुर की सेवा में सादर अवलोकनार्थ प्रेषित।

जिला कृषि अधिकारी,  
ललितपुर।



**UTTAR PRADESH POLLUTION CONTROL BOARD**  
**Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010**

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

**Validity Period :31/05/2023 To 31/12/2024**

**Ref No. - 185253/UPPCB/Jhansi(UPPCBRO)/CTE/LALITPUR/2023 Dated:- 17/06/2023**

**To ,**

Shri AJAY VIKRAM SINGH  
M/s LALITPUR POWER GENERATION COMPANY LTD  
Village Burogaon, lalitpur (UP),LALITPUR,284123  
LALITPUR

**Sub :** Consent to Establish for New Unit/Expansion/Diversification under the provisions of Water (Prevention and control of pollution) Act, 1974 as amended and Air (Prevention and control of Pollution) Act, 1981 as amended.

Please refer to your Application Form No.- 21390049 dated - 27/05/2023. After examining the application with respect to pollution angle, Consent to Establish (CTE) is granted subject to the compliance of following conditions :

1. Consent to Establish is being issued for following specific details :

A- Site along with geo-coordinates :

B- Main Raw Material :

Main Raw Material Details		
Name of Raw Material	Raw Material Unit Name	Raw Material Quantity
ASH	Metric Tonnes/Year	693190

C- Product with capacity :

Product Detail	
Name of Product	Product Quantity
Fly ash Transportation (MT/Year)	693190

D- By-Product if any with capacity :

By Product Detail			
Name of By Product	Unit Name	Licence Product Capacity	Install Product Capacity
Nil	Metric Tonnes/Day	0	0

2. Water Requirement (in KLD) and its Source :

Source of Water Details		
Source Type	Name of Source	Quantity (KL/D)
Other	Not applicable	0.0

3. Quantity of effluent (In KLD) :

Effluent Details	
Source Consumption	Quantity (KL/D)
Others(Dust Suppression)	60.0

4. Fuel used in the equipment/machinery Name and Quantity (per day) :

Fuel Consumption Details		
Fuel	Consumption(tpd/kld)	Use
Others	0	transport

5. For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

For any change in above mentioned parameters, it will be mandatory to obtain Consent to Establish again. No further expansion or modification in the plant shall be carried out without prior approval of U.P. Pollution Control Board.

2. You are directed to furnish the progress of Establishment of plant and machinery, green belt, Effluent Treatment Plant and Air pollution control devices, by 10th day of completion of subsequent quarter in the Board.
3. Copy of the work order/purchase order, regarding instruction and supply of proposed Effluent Treatment Plant/Sewerage Treatment Plant /Air Pollution control System shall be submitted by the industry till 31/12/2024 to the Board.
4. Industry will not start its operation, unless CTO is obtained under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and control of Pollution)Act, 1981 from the Board.
5. It is mandatory to submit Air and Water consent Application,complete in all respect, four months before start of operation, to the U.P. Pollution Control Board.
6. Legal action under water (Prevention and control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act,1981 may be initiated against the industry With out any prior information,in case of non compliance of above conditions.

#### Specific Conditions:

1. Kindly refer your application for Consent to establish dated 31.05.2023 vide which you have stated that the fly ash of Lalitpur Power Generation Company Ltd. shall transported for land filling under the agreement with Khasra No./Gata No.-108,111,112,113,115,110mi. Kakdari, 840,1303 Mirchwara, 2394 Mirchwara, 2394, 2397, 2398, 2399 Mirchwara, 2295, 2395 Mirchwara, 2465, 2466, 2543, 2457, 2458, 2460, 2495, 2459 Mirchwara, 41 Beer, 1836 Gadyana, 551, 555 Teela, 2635/1, Rajwara, 1183, 1184 Toria, 1039, 1040 Toria, 1697,1698,1699 Toria, 49/4 Khonkhara, 749 Marrauli, 788 Marrauli, 432 Hanpura, Distict- Lalitpur. to reclaim the agriculture land in this regard a conditional Consent to establish is being issued subjected that the transportation of fly ash shall be covered vehicles to control the ambient air quality as per prescribed norms of fly ash disposal issued by Ministry of Environment and Climate Change, Government of India.

2. In any case of public nuisance complaint this conditional Consent to establish shall be treated as canceled so this is your prime duty to observed and maintain the proper cover of Fly ash Flying in near by area.

3. This permission have no authorization for the production of Fly ash generation and having effect that the transportation of fly ash from Lalitpur Power Generation Company Ltd, Mirchwaraa, Lalitpur premises to agriculture land of agreeded farmer for reclamation of soil only.

4. No objection certificate is issued with the condition of disposal of ash in the plot after completely emptying the water logging in the plot of Mr. Yadvendra Singh, Village-Bir, Lalitpur

5. The Industry Submit A bank Guarantee amounting to Rs.1,00,000.00 (One Lack) within 15 days as an assurance to comply with the code of Practice as well as provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981.

6. This conditional permission is being issued in regard of Letter No.-468/18-2/2019 dated 20-09-2020 under the provisions of MSME (Establishment and Operations) Act of 2020.

7. The Board reserves the right to revoke this conditional consent to establish which has granted at any time in case that industry is violating any of the provision of the Air (Prevention & Control of Pollution) Act, 1981 and water (Prevention & Control of Pollution) Act, 1974 and as amended time to time.

Please note that consent to Establish will be revoked, in case of, non compliance ot any of the above mentioned conditions. Board reserves its right for amendment or cancellation of any of the conditions specified above. Industry is directed to submit its first compliance report regarding above mentioned specific and general conditions till 17/07/2023 in this office. Ensure to submit the regular compliance report otherwise this Consent to Establish will be revoked.

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DEEPA  
ARORA

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Date: 2023.06.17  
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**REGIONAL OFFICER  
U.P. POLLUTION CONTROL BOARD, JHANSI**

Dated:- 17/06/2023

**Copy To -**

CEO-2, U.P. POLLUTION CONTROL BOARD, LUCKNOW

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ARORA

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Date: 2023.06.17  
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**REGIONAL OFFICER  
U.P. POLLUTION CONTROL BOARD, JHANSI**



## मिशन LIFE - पर्यावरण के लिए जीवन शैली (Lifestyle For Environment) जनसहभागिता का सन्देश



- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइकिलिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्रीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रेफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |